

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 63/2010

Coram:

Shri S. Jayaraman, Member

Shri V. S Verma, Member

Shri M. Deena Dayalan, Member

Date of Order: 8.2.2013

IN THE MATTER OF

Approval of tariff for Doyang Hydroelectric Project (3 x 25 MW) of North Eastern Electric Power Corporation Limited (NEEPCO) for the period from 1.4.2009 to 31.3.2014.

AND

IN THE MATTER OF

Corrigendum to the Order dated 24.12.2012 in Petition No. 63/2010.

AND IN THE MATTER OF

North Eastern Electric Power Corporation Ltd, Shillong

...Petitioner

Vs

1. Assam State Electricity Board, Guwahati
2. Meghalaya State Electricity Board, Shillong
3. Department of Power, Government of Tripura, Agartala
4. Power and Electricity Department, Government of Mizoram, Aizawl
5. Electricity Department, Government of Manipur, Imphal
6. Department of Power, Government of Arunachal Pradesh, Itanagar
7. Department of Power, Government of Nagaland, Kohima
8. North Eastern Regional Power Committee, Shillong
9. North Eastern Regional Load Despatch Centre, Shillong

.....Respondents

ORDER

This petition was filed by the petitioner, North Eastern Electric Power Corporation Ltd. (NEEPCO), for determination of tariff for Doyang Hydroelectric Project (3 x 25 MW) for the period 2009-14, based on the Central Electricity



Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 and the Commission by its order dated 24.12.2012 in Petition No. 63/2010 determined the annual fixed charges for the period 2009-14.

2. The petitioner by its letter dated 21.1.2013 has brought to the notice of the Commission certain inadvertent clerical errors in the said order and has prayed the same may be corrected. We therefore in exercise of the powers conferred under clause (1) of Regulation 103 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2009, *suo motu* undertake by this order, the correction of inadvertent clerical errors in the order dated 24.12.2012 as mentioned in the subsequent paragraphs.

- (a) In page 52, paragraph 83, line 5, the sentence "*after grossing up of the MAT rate of 16.995%*" shall be incorporated after the word 'computed' and before "as under".
- (b) In page 65, paragraph 108, under 'Design Energy', the design energy for the months of April, May, August and March shall be corrected as '*11.52 MUs, 12.79 MUs, 55.80 MUs and 11.90 MUs*' respectively.
- (c) In page 66, paragraph 110, line 6, the words "*₹3.00 lakh for*" shall be incorporated before the word '2012-13'

3. This order shall be read as part and parcel of the order dated 24.12.2012. Except the above, all other terms contained in the order dated 24.12.2012 remains unchanged.

Sd/-
[M. Deena Dayalan]
Member

Sd/-
[V. S Verma]
Member

Sd/-
[S. Jayaraman]
Member

